

(d) The Government monitors the price situation regularly, with price stability being high on its agenda. Measures taken to contain prices of essential commodities include selective ban or exports and futures trading in food grains, zero import duty on select food items, permitting imports of pulses and sugar by public sector undertakings, Distribution of imported pulses and edible oils through the PDS and release of higher quota of non-levy sugar. In addition, the State Governments have been empowered to act against hoarders of food items by keeping in abeyance the removal of restrictions on licensing, stock limits and movements of food articles under the Essential Commodities Act of 1955.

Direct tax arrears

3415. SHRI RAMDAS AGARWAL:
SHRI DARA SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government's direct tax arrears including income and corporate tax reportedly stood at over Rs. 21 lakh crore at end of May, 2009;

(b) if so, the percentage of total amount collected during each of the last two years, till-date, of both direct and indirect taxes, Chief Commissionerate-wise;

(c) what steps Government is planning to settle disputes in time bound manner so that delaying tactics by assesseees are avoided and recoveries are made quickly; and

(d) the details of those companies/individuals whose demand for arrear is more than Rs. One crore and above?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) No, Sir.

(b) Does not arise in view of (a).

(c) In the Finance Bill 2009-10 an alternate dispute settlement mechanism has been introduced for expediting the recovery of income tax on a fast track basis which is applicable to foreign companies and to any person whose case is processed under the transfer pricing regulations. Apart from the statutory steps being taken for recovery of outstanding tax dues as prescribed under the Income tax Act (including attachment of bank account and debtors, attachment and sale of immovable property, etc.), the following special measures are also being taken to expedite recovery of default amount:

- I. Monitoring of recovery of amount in large cases by a Task force. Invariably arrear demand above Rs. 25 crore is monitored by CBDT and between 10 crore and 25 crore is monitored by CBDT and between 10 crore and 25 crore by CCIT concerned/DIT (Recovery).
- II. Identification of cases involving substantial amount pending before CITs (Appeals) and ITAT and requesting these authorities to dispose off such appeals early so that the amount can be collected during current financial year itself.
- III. Requesting Settlement Commission to dispose of high demand cases expeditiously.

(d) The details of companies/individuals whose direct tax arrear demand is more than on crore is not centrally maintained. However, the list of top 100 tax defaulters is enclosed in the enclosed Statement.

Statement

Top 100 defaulters of direct taxes

Sl. No.	Name of the assessee	Outstanding Demand as on 31.03.09 (Fig. in lacs)
1	2	3
1.	Hassan Ali Khan	5034573
2.	Chandrika Tapuriah	2054083
3.	Harshad S. Mehta (Late)	1271914
4.	A.D. Narrotam	578186
5.	Hiten P. Dalal (I.T.)	420004
6.	Sahara India Financial Corporation Ltd.	306358
7.	Bharat Sanchar Nigam Ltd.	241785
8.	Sahara India	194580
9.	Jyoti H. Mehta	173957
10.	Ashwin S. Mehta	159551
11.	B.C. Dalal (I.T.)	153589
12.	Triumph International Finance (I) Ltd.	148590
13.	Soundcraft Inds. Ltd.	119035
14.	S. Ramaswamy	112248
15.	IDBI	96412
16.	Sahara Airlines Ltd. (Jet Lite (India) Ltd.)	85008
17.	Satellite Television Asian Region Ltd.	83896
18.	Triumph Securities Ltd.	78016
19.	Panther Fincap and Management Services P. Ltd.	76462
20.	GTC Industries Ltd.	75637
21.	Maharashtra State Electricity Distribution Co. Ltd.	70020
22.	Uday M. Acharya	68322
23.	NTPC Ltd.	62218

1	2	3
24.	Kashinath Tapuriah	60280
25.	Coca Cola India Pvt. Ltd.	60002
26.	Baron International Ltd.	58930
27.	Classic Credit Ltd.	57155
28.	Aaditya Luxury Hotels Ltd.	56445
29.	Oracle Corporation	55854
30.	Rolex Holding Ltd.	55818
31.	Canara Bank	51241
32.	Videsh Sanchar Nigam Ltd.	50755
33.	Growmore Research and Asset Management Ltd.	50747
34.	Chhattisgarh State Electricity Board	49401
35.	Allahabad Bank	48748
36.	General Insurance Corporation of India	47341
37.	Ghaziabad Development Authority	45822
38.	Nokia Corporation	44861
39.	Trisuns Chemicals Industries Ltd.	44745
40.	Oil India Ltd.	44711
41.	Harshad S. Mehta (W.T.)	43193
42.	Daewoo Motors India Ltd.	42859
43.	Sri Prem Properties Pvt. Ltd.	41112
44.	Cascade Holding P. Ltd.	39870
45.	J.P. Gandhi	35977
46.	Bimal S. Gandhi	35965
47.	Nirma Ltd.	34171
48.	R.M. Investment and Trading Co. Pvt. Ltd.	33630
49.	Ganpati Exports Ltd.	33478
50.	State Bank of India	33365
51.	Atul Amrutlal Sanghvi	33106
52.	Dilip Shah	32458
53.	Dhanraj Mills P. Ltd.	32374

1	2	3
54.	Sudhir S. Mehta	29248
55.	Satyam comptuer Services Ltd.	29004
56.	Rajendra Steels Ltd.	28492
57.	Pratima H. Mehta	28163
58.	Shree Vatsa Housing Finance Ltd.	27756
59.	Deepika A. Mehta	26074
60.	Tata Industries Ltd.	25185
61.	Maharashtra State Power Generation Co. Ltd.	25101
62.	Heat Shrink Technologies Ltd. (Formerly known as REPL Engg. Ltd.)	25096
63.	Bank of India	24844
64.	Krishna Filaments Ltd.	24708
65.	Andhra Bank Hyderabad	24673
66.	R.M. Machinery Pvt. Ltd.	24654
67.	Jamnadas Nathalal and Co.	24465
68.	Parekh Platinum Pvt. Ltd.	24054
69.	Bunge India Pvt. Ltd.	23193
70.	Subroto Roy	23039
71.	East West Travel and Trade Link Ltd.	22879
72.	Pentamedia Graphics Ltd.	22419
73.	Patheja Bros. Foreings and Auto Parts MFG. Co. Ltd.	22405
74.	Greenfield Holding Ltd.	22161
75.	Escorts Heart Institute and Research Centre, Delhi	21668
76.	Kailash Prasad Jain	21430
77.	Indian Oil Corporation Ltd.	21038
78.	Abdul Kareem	20847
79.	IBM Pvt. Ltd.	20802
80.	Mumbaimetropolitan Region Development Authority (MMRDA)	20790
81.	Tata Motors Ltd.	20655
82.	Baron Electronics Ltd.	20475

1	2	3
83.	Siti Cable Network Ltd.	20258
84.	Hitesh S. Mehta	20136
85.	A.D Narrotam (W.T.)	19525
86.	Caribjet Inc.	19479
87.	The Metropolitan Co. operative Bank Ltd.	19400
88.	Fairgrowth Financial Services Ltd.	18729
89.	Raytheon Company	18641
90.	Khomo Exports Pvt. Ltd.	18385
91.	Maharashtra State Electricity Transmission Co. Ltd.	18302
92.	Rohington Investment P. Ltd.	18225
93.	Shaw Wallace Breweries Ltd.	18149
94.	Ganapati Combines Ltd.	18040
95.	UCO Bank	17967
96.	Reliance Energy Ltd.	17689
97.	Margadarsi Chit Fund Ltd.	17679
98.	Sanjeev Malhotra	17674
99.	Rasila S. Mehta	16563
100.	CRB Share Custodian Services Ltd.	16368
TOTAL:		14045385

The Outstanding Demands include demand difficult to recover for various reasons like demand notified under Special Court, inadequate assets, companies under litigation etc.

Marginalisation of minorities by banks

3416. DR. EJAZ ALI: Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware that minorities are marginalized by the banks/financial institutions in giving loans;

(b) if so, the steps taken to sensitize the banks/financial institutions to do away such things; and

(c) the details of quantum of amount disbursed to minorities in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) and (b) In order to strengthen credit flow to the Minority Communities, the Scheduled